

India is continuing process and the presentation of the information in the desired form will be very voluminous. The effort in the compilation of the information may not, therefore, be commensurate with the results intended to be achieved.

Supply of Terycot Uniforms to Army Personnel

1409. SHRI NIHAL SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under Government's consideration for supplying terycot uniforms to army personnel;

(b) if so, the details thereof, and whether it is also a fact that terycot uniforms are supplied to Air Force and BSF personnel; and

(c) if not, by when this proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) The proposal for supplying terycot uniforms to the Army personnel has been approved by the Government.

(b) Two pairs of uniform are authorised to the Army personnel. One pair is likely to be issued during 1982-83 and the second pair in 1984-85.

Terycot uniforms are also being procured by BSF through the DGS&D and supplies are likely to materialise by the end of this year.

As regards Air Force, the proposal to issue terycot uniforms to the Airmen has been approved by Government and initial supplies are expected to be made early next year.

(c) Not applicable.

Expenditure incurred on Delegations sent Abroad

1410. SHRI RAMJI BHAJI MAVANI: Will the Minister of FINANCE be pleased to state:

(a) the names, status and details of the persons of the delegations and Ministers who visited foreign countries during 1-1-1982 to 20-5-1982 on Government account;

(b) the purpose of their visits;

(c) the expenses incurred by each delegation and individual;

(d) the outcome of their visit; and

(e) the details of talk and agreements signed by each with their counterparts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (e). The required information is being collected from the Ministries/Departments and will be laid on the Table of the House as soon as it is available.

Credit Advanced Deposits secured and recoveries made from Borrowers under Madhubani Kshetriya Gramin Bank

1411. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) what is the branch-wise position of credits advanced deposits secured, recoveries made out of Government subsidies and directly from the borrowers respectively under the Madhubani Kshetriya Gramin Bank and other banks in the district of Madhubani in Bihar year-wise during the last three years;

(b) what amount and proposition of the above advances have been made for self-employment, for trading and other purposes;

(c) whether interest from borrowers from weaker sections of society is charged even without actual payment and also against unpaid Government subsidies; and

(d) if so, the details and the way out?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The existing reporting system does not yield branch-wise data in the manner asked for. However, bankwise information in respect of deposits and advances by various banks in the district of Madhubani in Bihar as on the last Friday of June, 1979 to 1981 is indicated in the statement-I attached. The reference to subsidy is presumably in respect of the Integrated Rural Development Programme. Cash subsidy to the beneficiaries of this programme is provided by the State Government through the concerned development agency. The sub-

sidy when granted is credited to the bank account of the beneficiary.

(b) Purpose-wise classification of advances by scheduled commercial banks for various occupations under self-employment, trading etc. as at the end of June, 1979 and June 1980 (latest available) is indicated in the statement-II attached.

(c) and (d). The interest is charged by the banks on the total loan outstanding in the name of the borrower. The cash subsidy as and when received by the Bank is adjusted against the loan advanced to the borrower.

Statement - I

Bankwise deposits and advances in the district of Madhubani in Bihar

(Amount in Rs. lakhs)

Name of the Bank	As on last Friday of June	No. of reporting offices	Deposits	Total advances
1	2	3	4	5
1. Madhubani Kshetriya Gramin Bank	1979	1	11.14	1.84
	1980	27	40.17	35.04
	1981	61	174.79	214.55
2. State Bank of India	1979	8	256.37	74.63
	1980	11	339.12	111.94
	1981	12	710.34	157.68
3. Allahabad Bank	1979	2	7.96	1.33
	1980	2	12.27	1.80
	1981	2	25.05	2.88
4. Bank of India	1979	1	19.48	1.32
	1980	1	44.68	11.65
	1981	1	74.64	15.90
5. Central Bank of India	1979	6	388.48	122.14
	1980	6	463.54	205.49
	1981	6	478.73	240.71
6. Punjab National Bank	1979	12	224.12	72.04
	1980	12	324.98	78.60
	1981	12	492.48	137.40

Statement—II

Purposewise classification of Scheduled Commercial Banks' advances in the district of Madhubani in Bihar

(Amount in lakhs of Rs.)

Occupation	As on the Last Friday of	
	June 1979	June 1980
1. Transport Operators	19.62 (8.0)	26.41 (6.5)
2. Services	1.70 (8.0)	33.16 (8.1)
3. Personal Loans	11.70 (4.7)	25.87 (6.3)
4. Trade (Total)	23.44 (9.5)	64.56 (15.8)
of which Retail Trade	22.05 (8.9)	60.40 (14.8)
5. Other sectors	172.54 (69.9)	259.56 (63.4)
Total Advances	247.00 (100.0)	409.56 (100.0)

NOTE : Figures in brackets indicate percentage to total.

Supply of Agenda and Minutes of Meetings of Executive Committee of AEPC to Government Officers

1412. SHRI M. RAJASHEKHARA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government Officers nominated to the Executive Committee of the Apparels Export Committee of the Apparels Export Promotion Council, New Delhi do receive Agenda and Minutes of all the meetings of the Executive Committee; and

(b) whether such Government nominees also received Agenda and Minutes of the Sub-Committee or other Ad-hoc Committees constituted by the Executive Committee and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Agenda and minutes of Sub-Committees of which Government nominees are members, are sent to them. Min-

utes of other Sub-Committees are normally circulated to all Executive Members including the Government nominees.

Recovery of Penalty

1413. SHRI M. RAJASHEKHARA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Executive Committee of Apparels Export Promotion Council, New Delhi, has ever considered the Textiles Commissioner's instruction to recover the sum of Rs 52,45,804.72 as penalty for the year 1979;

(b) if so, the date or dates of the meetings;

(c) details of the decisions taken;

(d) the action taken and the amounts collected so far; and

(e) what steps are proposed to be taken to collect the above amounts in full?